

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 740/GT/2025

Subject : Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit-4 (210 MW).

Petition No. 703/GT/2025

Subject : Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit 4 (210 MW).

Petitioner : DVC Limited

Respondents : WBSEDCL and others.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragyan Pushkar, Advocate, DVC

Record of Proceedings

The matters were called out during a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner sought time to file a rejoinder to the replies filed by the Objectors.

3. The Commission, after hearing the Petitioner, directed it to file the following additional information on an affidavit, after serving a copy on the Respondents/ Objectors, on or before **21.9.2026**:

Petition No. 740/GT/2025

Form J:

- (a) *Rationale for negative 'expenditure not claimed in true-up petition' for the year 2023-24. Provide details of the exclusions in deletions pertaining to (-) Rs. 215.39 lakh.*

Capital Spares:

- (b) *It is observed that certain capital spares such as LT Motor 120 kW, 155 kW Main Motor and Hub and Blade Assembly are consumed for improving energy efficiency, contributing to cost savings and sustainability goals. Provide clarification as to whether the replacement was necessary on account of end of life/ wear and tear of equipment or obsolescence. Also, provide rationale for not undergoing decapitalization of the existing asset against which the replacement is claimed.*



4. The Respondents/ Objectors are permitted to file their replies to the additional information filed by the Petitioner, on or before **28.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **5.10.2026**
5. Subject to the above, the order in the Petitions is reserved.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

